

nt>

Title: Statement regarding the latest position of the situation caused by recent cyclonic storm in Gujarat and Rajasthan.

16.12 hrs

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): Mr. Speaker, Sir, I seek leave of the House to make a statement on the latest position of the situation caused by the cyclonic storm in some parts of Gujarat and Rajasthan.

The hon. Home Minister Shri L.K. Advani paid a visit on 11th June, 1998 to the severely affected parts of Gujarat to make an on the spot assessment as well as rescue and relief operations being undertaken.

The cyclonic storm which crossed over to the Gujarat coast at Porbandar on the 9th of June in the morning, caused extensive damage in parts of the districts of Kutch, Jamnagar, Rajkot, Porbandar, Junagadh, Amreli, Bhavnagar, Banaskantha, Surat, Bharuch, Valsad and Navsari. The damage to life and property has been particularly severe in the districts of Kutch, Jamnagar and Porbandar, especially in the Kandla areas of Kutch district. The death toll, as reported by the State Government in the morning today, has reached 713 and the number of those injured stands at 851. Telecommunications and power installations have been seriously affected.

The cyclonic storm also affected some areas of Rajasthan in Barmer, Jalore and Jodhpur districts resulting in death of seven persons and injuries to 14 besides extensive damage to public and private property.

The preliminary estimate regarding loss caused by the cyclonic storm, as given by the State Government of Gujarat, is Rs.1200 crore. Assessment from Rajasthan is awaited. However, detailed survey and estimation of the loss caused is being made by both the State Governments.

Immediately on receipt of the warning of the cyclonic storm, both the State Governments swung into action, activated their entire State machinery from the Headquarters down to the field level.

Prior evacuation operations were promptly carried out in Gujarat before and after the event. Over 28,000 persons have been shifted to the 64 relief camps where shelter, food, clothing, medicines and all other necessities of life are being provided. Medical services in the hospitals have been geared up and augmented. Adequate funds have been placed at the disposal of the District Collectors with the directions to meet all expenses on items of immediate relief without awaiting sanction from higher authorities. Measures have been taken to restore water supply systems by making arrangements like use of tankers, generating sets, etc. All out efforts are being made by the State Authorities to restore electricity supplies. Traffic on all major roads has been restored and the efforts are being made to restore bus services to all villages within 2-3 days.

16.14 hrs. (Shri K. Yerrannaidu in the Chair)

All the three wings of the Armed Forces and the formation of the Paramilitary Forces in Gujarat have rendered excellent cooperation to civil authorities in rescue and restoration operations. Communication systems have been restored in all affected districts headquarters and efforts are being made to restore communications with the smaller towns at the earliest. Contingency plans have been drawn up by the Oil Industry to meet requirements of oil products in the affected areas. The Ministry of Power has also issued instructions to Maharashtra Power Restoration Unit to render all help to the State authorities. The Railway Authorities have started works on the damage portion of railway track in Kandla port so as to make it operational at the earliest possible.

In order to enable the Government to take immediate rescue and relief measures, the first two quarterly installments of Central share to the Calamity Relief Fund to Gujarat and first instalment to Rajasthan stand released. On the basis of preliminary assessment, the State Government has requested for Central assistance of Rs. 500 crore from the National Fund for Calamity Relief. The State Government has been advised to submit a

detailed memorandum giving detailed assessment of loss and requirement of funds for relief and rehabilitation at the earliest. A Central team will be deputed to assess the requirement immediately on receipt of Memorandum from the State and action on their request will be taken promptly.

The hon. Home Minister visited the worst affected areas, the victims of the calamity, paid visit to the hospitals and had detailed discussions with the Chief Minister and other Ministers and Officers of the State Government at the Kandla Port Trust. He appreciated the prompt action taken by the Government and also the active role played and being played by the Non-Governmental Organisations. He assured the State Government of all possible assistance from the Government of India.

... (Interruptions)

MR. CHAIRMAN : Now, we come to Private Members' Legislative Business. Item No. 1, Shri Sushil Kumar Shinde.

... (Interruptions)

SHRI A.C. JOS (MUKUNDAPURAM): Sir, what about the discussion under Rule 193?... (Interruptions)

MR. CHAIRMAN: Shri A.C. Jos, please sit down. The hon. Home Minister is on his legs.

">

गृह मंत्री (श्री लाल कृष्ण आडवाणी): सभापति जी, कल मैं गुजरात के कांडला बंदरगाह, गांधीधाम, जामनगर के अस्पतालों में तथा अलग-अलग भागों के अस्पतालों में गया था। वहां जो दृश्य मैंने देखे वे दिल-दहलाने वाले थे। एक भयंकर विपत्ति गुजरात पर आई है। मुझे स्मरण आता है कि आज से २० साल पहले एक बंद के टूट जाने के कारण मोरबी में एक भयंकर तबाही मची थी, भयंकर बाढ़ आई थी, लेकिन वह मोरबी तक सीमित थी। इस बार तो गुजरात का पूरा पश्चिमी तट और सौराष्ट्र पूरा प्रभावित हुआ है। जैसा कृषि मंत्री ने बताया कि अब तक की सूचना के अनुसार ७०० से अधिक लोगों की मृत्यु हो चुकी है। कांडला पोर्ट को देखने के बाद और वह स्थान देखने के बाद जहां पर पोर्ट था और वहां पर नमक का काम करने वाले मजदूर जो प्रायः गुजरात के नहीं थे, उड़ीसा के थे, उत्तर प्रदेश के थे, पश्चिम बंगाल के थे, तमिलनाडु के थे, आंध्र प्रदेश के थे, जो अलग-अलग भागों से आये थे।

वहां उनका कोई रिश्तेदार नहीं था। वहां से ४०९ लाशें निकाली गईं। उनमें से शायद १००-११० की शिनाख्त हो सकी। बाकी सब लाशें अनआइडेंटिफाईड हैं। उनका क्रियाक्रम किया गया। यह भयंकर स्थिति है। मुझे उसके बारे में चिन्ता यह होती है कि ये सब डूबने के कारण हुआ। इनकी संख्या ७०० है। जो एरिया पानी में डूबा हुआ है, वह बहुत बड़ा एरिया है। वहां पर मजदूर काम कर रहे थे। वहां से और भी लाशें निकलेंगी। हो सकता है, यह संख्या चार अंकों यानी एक हजार तक पहुंच जाए। बहुत से मजदूर जिन के पास काम नहीं है, वे अपने घरों में वापस जाना चाहते हैं। मैंने इस बारे में रेल मंत्री से बात की। रेल मंत्री ने इस बात की स्वीकृति दी। उन्होंने वहां के रेल अधिकारियों को सूचित किया है कि इसमें जो भी मजदूर काम करते थे, वे अगर अपने घर उड़ीसा या तमिलनाडु जाना चाहते हैं तो उनको गांधीधाम या अहमदाबाद के स्टेशन से जाने के लिए फ्री पास दिए जाएं।

एक माननीय सदस्य : आप उनके खर्चे वगैरह की भी व्यवस्था कर दें।

श्री लाल कृष्ण आडवाणी : उसकी भी व्यवस्था करने के लिए कहा गया है। हमने गुजरात सरकार से कहा है कि वह जो कुछ खर्च वहन करना चाहे, करे। केन्द्र सरकार भी वह खर्चा वहन करेगी। जैसा कृषि मंत्री ने बताया कि उन्होंने ५०० करोड़ रुपए मांगे हैं। इस बारे में एक प्रक्रिया निश्चित है। ४-५ दिन बाद जब पूरा इ वैल्यूएशन और असैसमेंट हो जाएगा कि कितना नुकसान हुआ है तो यहां से एक अधिकारी दल जाएगा जो बातचीत करने के बाद केन्द्र को रिपोर्ट देगा। फिर निर्णय हो सकेगा कि हम कितनी सहायता कर सकते हैं।

मैं इतना जरूर कहना चाहूंगा कि वहां की सरकार, सरकारी एजेंसियां और सेना के तीनों अंग बहुत लगन से राहत कार्य में जुटे हुए हैं। प्रसन्नता का एक विषय और है कि गैर सरकारी संस्थाएं भी बहुत लगन के साथ इस कार्य में जुटी हैं। मुझे गुजरात का पूरा अनुभव है। वहां मोरवी की बाढ़ आई थी। उसके बाद सूरत में प्लेग आया था। वहां ये दो भयंकर विपत्तियां आई थीं। उसमें इसी प्रकार सरकारी और गैर सरकारी संस्थाओं ने मिल कर काम किया था। आज की मोरवी बाढ़ से पूर्व मोरवी से बहुत अच्छा है। आज का सूरत प्लेग आने से पूर्व के सूरत से बहुत अच्छा बना है। वहां जो भयंकर विपत्ति आई, उसका अन्दाजा लगाना मुश्किल है। एक बंदरगाह का आप दृश्य देखें तो लगेगा कि १०००-१२०० करोड़ रुपए का नुकसान यही हो गया है। बहुत बड़ी-बड़ी पांच क्रेन साइक्लोन में खत्म हो गईं और विकृत होकर डैस्ट्रॉय हो गईं। हमें यह देख कर आश्चर्य होता है। मैं आशा रखता हूँ कि सरकार, गैर सरकारी संस्थाएं और जनता मिल कर पूरे कच्छ और सौराष्ट्र के भाग में ऐसा कोई कार्य करेगी कि चक्रपात के आने से पहले जो स्थिति थी, उससे ज्यादा अच्छी स्थिति हो जाएगी। हम लोग उसमें जितना कुछ कर सकेंगे, करेंगे। इतना ही निवेदन करते हुए मैं अपनी बात समाप्त करता हूँ।

... (Interruptions) MR. CHAIRMAN : We shall now take up Private Members' Business. No further clarifications on the statement now. The rules would not permit it. I am requesting Shri Sushil Kumar Shinde to move for leave to introduce his Bill. ... (Interruptions)

MR. CHAIRMAN; Nothing will go on record except what I am permitting.

(Interruptions) *

MR. CHAIRMAN: On the Statement no clarification is allowed. You are aware of it. The Minister has already made a statement and there cannot be any clarification on that.

I am not allowing anybody to speak on this issue. The hon. Minister of State for Agriculture has laid a statement on the Table and the hon. Minister of Home Affairs has also made a statement on this issue.

... (Interruptions)

श्री नरेन्द्र बुडानिया (चुरू) : इस साइक्लोन के आने से राजस्थान भी प्रभावित हुआ है लेकिन राजस्थान के बारे में गृह मंत्री ने एक शब्द नहीं कहा ... (व्यवधान)

श्री लाल कृष्ण आडवाणी: सभापति महोदय, कृषि मंत्री ने जो वक्तव्य दिया है, उसमें गुजरात और राजस्थान दोनों का विस्तार से जिक्र है। मैं स्वयं गुजरात का प्रतिनिधि हूँ, इसलिए केवल गुजरात गया था। यह विषय मेरा नहीं है, इसलिए मैंने राजस्थान का उल्लेख नहीं किया।

... (व्यवधान)

श्री दिलीप संघाणी (अमरेली): सभापति महोदय, हमारी सरकार ने साइक्लोन से प्रभावित लोगों को जो राहत सामग्री पहुंचाई, उससे हम सब संतुष्ट हैं। इसके लिए हम उन्हें धन्यवाद देते हैं।

MR. CHAIRMAN: Shri Basu Deb Acharia, you may introduce your Bill.

... (Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): I am on a point of order.

MR. CHAIRMAN: There is no point of order at this stage. Please sit down.

... (Interruptions)

* Not recorded.

SHRI BASU DEB ACHARIA : My point of order is this. In the List of Business, it has been stated that the discussion under rule 193 will be taken up at three o'clock. (Interruptions) As per the agenda, it was to be taken up

at three o'clock. It was not taken up at three o'clock. We were not told when this item would be taken up. It is a very important matter.

MR. CHAIRMAN: Please sit down.'

SHRI G.M. BANATWALLA (PONNANI): The Private Members' Business should be taken up at least now. (Interruptions)

SHRI BASU DEB ACHARIA : We were told by the hon. Speaker yesterday that this discussion will be taken up. (Interruptions)

MR. CHAIRMAN: Shri Banatwalla, please sit down.

... (Interruptions)

SHRI BASU DEB ACHARIA : Sir, we have been raising this issue for the last three or four days.

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH): Sir, it is our right to have the Private Members' Business.

SHRI BASU DEB ACHARIA : Sir, we want to know when this matter will be taken up. (Interruptions)

SHRI G.M. BANATWALLA : The Private Members' Business should not be treated lightheartedly.

MR. CHAIRMAN: The hon. Speaker has already said that there is no time for taking up the discussion under rule 193.

SHRI S. JAIPAL REDDY (MAHBUBNAGAR): Why?

SHRI BASU DEB ACHARIA : There is time for every other business but there is no time for this item. Why do they want that this discussion on the Maruti deal should not be allowed?

MR. CHAIRMAN: It will remain alive for consideration at a later date.

SHRI N.K. PREMACHANDRAN (QUILON): The Government is deliberately avoiding the discussion. The Government has no reply to our questions. Let the Government admit it.

MR. CHAIRMAN: Already the hon. Speaker has said that it will remain alive for future consideration. Other than the Private Members' Business, nothing will go on record.

... (Interruptions)

SHRI A.C. JOS (MUKUNDAPURAM): Sir, our senior colleague, Shri Karunakaran wants to say something.

SHRI K. KARUNAKARAN (THIRUVANANTHAPURAM): Sir, the Chair is here to protect the rights of this House. The Chair has included in the agenda the discussion under rule 193 and it was to be taken up at three o'clock. I could understand that the reply of the hon. Minister of Finance to the discussion on the General Budget had to be taken up. At the end of it, the Chair should tell us at what time the discussion under rule 193 will be taken up.

We feel, I am sorry to say, that some sort of an escapism is there. They are very much afraid of exposing themselves on the Maruti agreement. I am making a charge against them. They did it with undue haste. Undue haste is an offence; it is an offence in the sense that it amounts to corruption.

MR. CHAIRMAN: What is your point of order? Do not go into the subject. I have not allowed you to discuss the subject.

... (Interruptions)

SHRI K. KARUNAKARAN : Sir, we look to the Chair to protect our rights. So, the Chair should tell us at what time it would be taken up. ... (Interruptions)

MR. CHAIRMAN : With the consent of the House.

... (Interruptions)

SHRI BASU DEB ACHARIA : At no point of time the consent of the House was taken.... (Interruptions) This discussion can be taken up even after the Private Members' Business. ... (Interruptions)

MR. CHAIRMAN: I have already told you that it would remain alive for consideration later. There is a convention in the House that the time of the Private Members' Business should not be cut.

... (Interruptions)

SHRI BASU DEB ACHARIA : Sir, this discussion can be taken up even after Private Members' Business. ... (Interruptions)

SHRI A.C. JOS : Sir, I am on a point of order. ... (Interruptions) Under Rule 194 (1) ... (Interruptions)

MR. CHAIRMAN: The hon. Member is on a point of order. Please listen to him.

... (Interruptions)

SHRI A.C. JOS : Sir, according to Rule 194 (1):-

"If the Speaker is satisfied, after calling for such information from the Member who has given notice and from the Minister as he may consider necessary, that the matter is urgent and is of sufficient importance to be raised in the House at an early date, he may admit the notice".

Sir, here the notice has been accepted and it has been listed in the List of Business also. According to the List of Business, it should be taken up at 3 o'clock. The consent of the House has not been obtained as to whether it should be postponed or adjourned. The hon. Minister of Finance has taken one hour to reply.

Once that statement was made, it is only natural and corollary that the discussion under Rule 193 is taken up. That is the only proper course available. ... (Interruptions)

MR. CHAIRMAN: Let us give an opportunity to the Government side.

... (Interruptions)

SHRI A.C. JOS: Sir, I want a ruling from the Chair. ... (Interruptions)

MR. CHAIRMAN: I will give a ruling. I will first hear the other side also then I will give a ruling later.

... (Interruptions)

SHRI A.C. JOS : Mr. Minister, why are you afraid of having a discussion on this? ... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): Why are you afraid of listening to us? ... (Interruptions)

MR. CHAIRMAN: First let us hear the Minister; then I will give a chance.

SHRI RAM NAIK: Sir, I invite your attention to Rule 26. It is about the allotment time to the Private Members' Business. The Rule says:

"The last two and a half hours of a sitting on Friday shall be allotted for the transaction of Private Members' Business."

SHRI BASU DEB ACHARIA : Then, why was it not taken up at 3.30 p.m.?

SHRI RAM NAIK: Why is he in a hurry?

When there is to be a deviation in this schedule, it has to be done with the concurrence of the House. In the present case, the Budget discussion and the reply was extended with the concurrence of the House; and once that is over, the House has to take up the Private Members' Business. The word used in the Rule is 'shall' and not 'may'. ... (Interruptions) The time allotted to the Private Members' Business is never changed. It always gets the priority except in certain circumstances when the whole House agrees. So, now that the Budget discussion is over, the Private Members' Business has to get the precedence. We have to go according to the rules. ... (Interruptions)

SHRI A.C. JOS : Shri Sikander Bakht, a very senior Minister is sitting here. He does not want to reply. ... (Interruptions)

MR. CHAIRMAN: Shri Jos, you are taking every single opportunity. I have given you an opportunity. Now, you take your seat. Shri Jaipal Reddy.

... (Interruptions)

MR. CHAIRMAN: Nothing goes on record except what Shri Jaipal Reddy says.

(Interruptions) ... (Not recorded)

SHRI A.C. JOS : Sir, the Minister of Industry is not listening to us. ...; (Interruptions)

SHRI RAM NAIK: It is because he is speaking without the permission of the Chair. ... (Interruptions)

SHRI A.C. JOS : Sir, he is trying to avoid it. ... (Interruptions)

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): Sir, I am not avoiding it. I am only waiting here for it. ... (Interruptions)

MR. CHAIRMAN: Nothing goes on record.

(Interruptions) ... (Not recorded)

SHRI SIKANDER BAKHT: Sir, I am sitting here.

MR. CHAIRMAN: Mr. Minister, you need not reply to it.

SHRI S. JAIPAL REDDY : Sir, we gave a notice; rather I was the first to give a notice for raising a discussion on the Minister's statement under Rule 193. When the Minister made a statement, it sounded like a bolt from the blue. From that day onwards, every day, we have been raising this. Both the Minister and the Prime Minister were compelled to agree to a discussion on the subject.

SHRI MADHUKAR SIRPOTDAR (MUMBAI NORTH-WEST): Are they compelled? It is their liberty. ... (Interruptions) Sir, they are only trying to encroach upon the time of the Private Members' Business. ... (Interruptions)

SHRI A.C. JOS : I want a ruling, Sir.

MR. CHAIRMAN: I will give a ruling.

... (Interruptions)

SHRI MADHUKAR SIRPOTDAR : Sir, I am a private Member and I have got equal right to say this. ... (Interruptions)

SHRI S. JAIPAL REDDY : I do not interrupt anybody. Please do not interrupt me.

SHRI MADHUKAR SIRPOTDAR : Your friends are doing it. ... (Interruptions)

MR. CHAIRMAN: You are a senior Member. You address the Chair. Why should there be a cross-talk in-between?

SHRI S. JAIPAL REDDY : Mr. Chairman, Sir, it is said on page 16 by way of an asterisk:

"To be taken up at 3 P.M. or as soon as the preceding items of business are disposed of, whichever is earlier."

This should have taken precedence over the reply of Minister of Finance.

SHRI BHUBANESWAR KALITA (GUWAHATI): What is the point? ...(Interruptions)

MR. CHAIRMAN: That is as per the Order Paper.

... (Interruptions)

SHRI S. JAIPAL REDDY : If he is more enlightened, I am prepared to seek his guidance.

MR. CHAIRMAN: He has long experience. Let him speak. Why are you unnecessarily interrupting him?

SHRI S. JAIPAL REDDY : I am prepared to learn from any hon. Member of the House. I am only making my submission.

My submission is that it should have got precedence over the reply of the Minister of Finance. But having regard to the importance of the Budget and all that, we all agreed. And the Speaker made a suggestion. At that time, we naturally felt that this would be taken up soon afterwards. The Speaker did express a view that this should be kept alive and could be taken up later on. May I tell you in all humility that nobody can deviate from the Order Paper unless the consent of the House is taken? The Speaker merely expressed a view. It did not amount to anything more than obiter dictum. It was not done with the consent of the Speaker. Therefore, this item should take precedence over everything else.

As far as the sanctity of the Private Members' Business is concerned, I completely share the sentiments of the hon. Members and also the Private Member. It was rescheduled earlier. It can also be rescheduled now. It can also be taken up later on. ...(Interruptions)

I would like to tell my senior friend, Shri Sikander Bakht, for whom I have great personal regard in spite of the wonderful deal he has struck, that he should avoid giving an impression, that is, of avoiding the debate. ... (Interruptions)

MR. CHAIRMAN: Please wait for a minute. I will give my ruling.

... (Interruptions)

MR. CHAIRMAN: You are all aware of it. I do not want to go against the decision already given by the hon. Speaker.

... (Interruptions)

SHRI ANIL BASU (ARAMBAGH): Sir, please here me. ... (Interruptions)

MR. CHAIRMAN: This can be taken up for consideration later on. So, I do not want to cut the time of the Private Members' Business. I am not cutting anything. So, now the Private Members' Business.

... (Interruptions)

MR. CHAIRMAN: No, no; the hon. Speaker has already given a ruling.

... (Interruptions)

SHRI BASU DEB ACHARIA : He has not given any ruling. ... (Interruptions) The consent of the House was taken.

MR. CHAIRMAN: He has kept it for discussion later on.

... (Interruptions)

MR. CHAIRMAN: No, no. I do not want to reverse my decision.

SHRI BASU DEB ACHARIA : Will the matter listed for discussion under Rule 193 be taken up after the Private Members' Business?

MR. CHAIRMAN : Shri Acharia, do you want to move the Private Members' Bill or not? You please tell me.

SHRI BASU DEB ACHARIA: I want to do so. ... (Interruptions)

MR. CHAIRMAN : You move it.

SHRI BASU DEB ACHARIA : I will move it. ... (Interruptions)

MR. CHAIRMAN: You are all aware that the hon. Speaker has given a decision.

... (Interruptions)

MR. CHAIRMAN : You see the records.

... (Interruptions)

MR. CHAIRMAN: Please listen to me. I will give one suggestion.

... (Interruptions)

MR. CHAIRMAN: If the House agrees, then we will take up this item after 6 p.m.

... (Interruptions)

SHRI K. KARUNAKARAN (THIRUVANANTHAPURAM): Sir, Rule 26 of the Rules of Procedure and Conduct of Business in Lok Sabha says ... (Interruptions)

MR. CHAIRMAN: Shri Karunakaran, if the House agrees then we will take up this item after 6 p.m.

... (Interruptions)

SHRI ANIL BASU (ARAMBAGH): Sir, the Order Paper has already been circulated ... (Interruptions) The business of the House should go by the Order Paper ... (Interruptions) Sir, it cannot be changed ... (Interruptions)

MR. CHAIRMAN: The hon. Speaker has already given a ruling on this.

... (Interruptions)

MR. CHAIRMAN: We will take up this item after 6 p.m.

... (Interruptions)

SHRI BASU DEB ACHARIA : Sir, you should take a view on this now ... (Interruptions)

SHRI S. JAIPAL REDDY : It is already there in the List of Business ... (Interruptions)

MR. CHAIRMAN: I know it is in the List of Business. The hon. Speaker has already given a ruling on this.

... (Interruptions)

SHRI BASU DEB ACHARIA : Sir, you can take the view of the House just now. What is the difficulty in it? ... (Interruptions)

MR. CHAIRMAN: If you are interested, we will take up this item after 6 p.m.

... (Interruptions)

SHRI BASU DEB ACHARIA : Sir, the rules of the House cannot be violated ... (Interruptions)

SHRI ANIL BASU : Sir, please take the consent of the House ... (Interruptions) The consent of the House should be taken ... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): Sir, that has to be decided at 6 p.m. Why are they so eager? ... (Interruptions)

MR. CHAIRMAN: The Government is also willing. We will take it up after 6 p.m.

... (Interruptions)

SHRI RAM NAIK: We can decide after 6 p.m ... (Interruptions)

SHRI BASU DEB ACHARIA : What is the difficulty in taking the consent of the House now? ... (Interruptions)

SHRI MADHUKAR SIRPOTDAR : The Chair has already given a ruling ... (Interruptions)

SHRI BASU DEB ACHARIA : Do you want to run the House in this way ... (Interruptions)

MR. CHAIRMAN: Shri Sirpotdar, please sit down.

... (Interruptions)

SHRI SATYA PAL JAIN : It is not a good thing to do. They cannot dictate like this ... (Interruptions)

SHRI BASU DEB ACHARIA : We are not dictating ... (Interruptions)

SHRI SATYA PAL JAIN : This is not the way ... (Interruptions)

SHRI RAM NAIK: We are asking for your cooperation ... (Interruptions)

SHRIMATI GEETA MUKHERJEE (PANSKURA): We have equal rights as of you ... (Interruptions)

MR. CHAIRMAN: Madam, just one minute. In this way we are wasting the time of the Private Members' Business.

... (Interruptions)

SHRI K. KARUNAKARAN : Sir, rule 26 of the Rules of Procedure and Conduct of Business says about the allotment of time for Private Members' Business ... (Interruptions)

MR. CHAIRMAN: Shri Karunakaran, please sit down.

... (Interruptions)

श्री मोहन सिंह (देवरिया): सभापति महोदय, आप क्यों समय किल करवा रहे हैं। मुझे इस बात पर बहुत अफसोस है कि प्राइवेट मैम्बर्स बिजनैस इस तरह से किल किया जा रहा है। यह कोई तरीका नहीं है कि जब मन आए सीनियर मैम्बर्स किसी भी विषय पर उठ कर खड़े हो जाएं और बोलने लगें और आप उन्हें सुनने लगें। यह बिल्कुल गलत तरीका है। पहले ही एक घंटा बर्बाद हो चुका है। मेरा आग्रह है कि बिना किसी और विलंब के तुरंत प्राइवेट मैम्बर्स बिजनैस टेकअप किया जाए।

... (व्यवधान)

What is this? You are repeating the same thing.

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH): Sir, why is the time of the House being wasted? We can take up this issue after 6 p.m ... (Interruptions)

SHRI MOHAN SINGH : Sir, one hour of the Private Members' Business has already been wasted ... (Interruptions) Some senior Members here are raising the same issue again and again ... (Interruptions)

MR. CHAIRMAN: Shri Mohan Singh, please sit down.

... (Interruptions)

SHRI MOHAN SINGH (DEORIA): They are repeating the same thing and you are listening to them ... (Interruptions) Sir, I strongly protest this tendency to do away with the Private Members' Business ... (Interruptions) It should not be done away with ... (Interruptions)

MR. CHAIRMAN: We will take up this item after the Private Members' Business.

SHRI INDRAJIT GUPTA (MIDNAPORE): It took you one hour to say this.

MR. CHAIRMAN: Now the House will take up Private Members' Legislative Business. Bills for introduction.

Shri Basudeb Acharia.

